(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR) : (a) and (b) Yes, Sir. Defence Research and Development Organisation (DRDO) has developed an Autonomous Underwater Vehicle (AUV) as technology demonstrator. A project has been taken up to demonstrate certain enhanced critical parameters of the AUV.

(c) and (d) Yes, Sir. DRDO has undertaken a feasibility study for the development of different types of AUV platforms that could be used for a variety of roles, like surveillance and mine counter measures etc.

Welfare schemes for ex-servicemen

†1339. SHRI RAMDAS ATHAWALE:

SHRI AJAY SANCHETI:

Will the Minister of DEFENCE be pleased to state:

(a) the State-wise details of Ex-servicemen in the country as on date;

(b) the details regarding schemes being implemented for their welfare, rehabilitation and resettlement;

(c) whether Government proposes to provide some more benefits to the ex-servicemen; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH) : (a) Details of ex-servicemen in the country at present, State / UT-wise are given in Statement-I (*See* below).

(b) Details of schemes being implemented for the welfare of ex-servicemen are given in Statement-II (see below).

(c) and (d) Welfare of ex-servicemen is continuous process and Government endeavours to explore new schemes and improve upon the existing schemes to provide more benefits to the ex-servicemen.

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† Original notice of the question was received in Hindi.

Statement-I

State-wise details of ex-servicemen in the country as on 31st December 2014

Sl.No.	States/Union Territories	Army	Air Force	Navy	Total
1	2	3	4	5	6
1.	Andhra Pradesh	46408	5704	4665	56777
2.	Arunachal Pradesh	529	0	0	529
3.	Assam	28335	3992	1558	33885
4.	Bihar	75350	15174	8144	98668
5.	Chhatisgarh	4768	299	200	5267
6.	Goa	1104	208	749	2061
7.	Gujarat	20714	3920	879	25513
8.	Himachal Pradesh	103243	2140	3609	108992
9.	Haryana	241323	16445	12484	270252
10.	Jammu & Kashmir	71378	681	529	72588
11.	Jharkhand	19754	1497	1063	22314
12.	Karnataka	61115	10195	2478	73788
13.	Kerala	132592	21737	12748	167077
14.	Madhya Pradesh	40486	1686	1239	43411
15.	Maharashtra	143312	12286	14332	169930
16.	Manipur	6685	98	50	6833
17.	Meghalaya	2242	82	55	2379
18.	Mizoram	5725	21	17	5763
19.	Nagaland	2536	17	7	2560
20.	Odisha	28380	5000	2120	35500
21.	Punjab	254498	11927	5690	272115
22.	Rajasthan	156475	6020	3909	166404
23.	Sikkim	1177	1	4	1182
24.	Tamil Nadu	107967	11511	3476	122954
25.	Tripura	2349	119	58	2526
26.	Uttar Pradesh	275470	28680	15151	319301
27.	Uttarakhand	150896	14131	11303	176330
28.	West Bengal	61549	12543	4109	78201

1	2	3	4	5	6
29.	A and N Islands	435	44	169	648
30.	Chandigarh	6830	2769	385	9984
31.	Delhi	32873	7610	3325	43808
32.	Puducherry	1301	374	89	1764
33.	Telangana	17898	7615	1087	26600
	TOTAL	2105697	204526	115681	2425904

Statement-II

Details of schemes being implemented for the welfare of ex-servicemen

(1) Resettlement Schemes: The Directorate General of Resettlement (DGR), an Attached Office of the Department of Ex-servicemen Welfare, Ministry of Defence, is responsible for resettlement of retired defence personnel. DGR implements certain schemes/resettlement opportunities for retired defence personnel *viz*. Security Agency scheme, management of CNG stations in NCR, allotment of Bharat Petroleum Corporation Ltd./Indian Oil Corporation Ltd. (Company Owned Company Operated) outlets, Coal Loading and Transportation scheme, Mother Dairy/ Gopaljee outlets, etc.

Reservation ranging from 10% to 24.5% of the available vacancies in Group C & D posts in Central Government and Central Public Sector Undertakings/ Banks has been provided for the willing and eligible Ex-servicemen (ESM). Most State Governments also provide reservation to ESM in State Government jobs. 10% vacancies are reserved in the posts upto the level of Assistant Commandants in Para-military forces. Moreover, age relaxation is available for the ESM in services or posts filled by direct recruitment. ESM Officers are sponsored by DG Resettlement for jobs, based on requisitions received from Government/PSUs and Corporates.

In addition to this, Army Welfare Placement Organization and similar placement cells in Air Force help ESM in finding suitable jobs in banks, industries, corporate houses, academic institutions, hospitals, hotels and real estate.

Meaningful professional and vocational training to retiring officers, junior Commissioned Officers and Other Ranks is imparted by DGR through various training institutes for the rehabilitation and resettlement of ESM in civil life.

(2) Financial Assistance: Financial assistance is also provided through Kendriya Sainik Board, an Attached Office of the Department of Ex-servicemen Welfare, from the Armed Forces Flag Day Fund and National Defence Fund to the Ex- servicemen and their dependents, as well as to the institutions involved in rehabilitation of Ex- Servicemen in the form of Penury Grant, Education Grant, Officer Cadet Grant, Disabled Children Grant, House Repair Grant, Marriage Grant, Widow Re-Marriage Grant, Funeral Grant, Medical Grant for treatment of serious ailments, Orphan Grant, War Memorial Hostels Grant, Vocational Training Grant for widows.

Financial assistance is also provided for tool kit for Ex-Servicemen technicians and purchasing modified scooters for disabled Ex-Servicemen. Upto 4000 scholarships are awarded every year to the wards of ESM to pursue technical and professional courses under the Prime Minister's Merit Scholarship Scheme.

(3) Medical facility: Ex-servicemen pensioners and their dependents are provided medical care through ECHS Polyclinics and Government and private empanelled medical facilities spread across the country, under the Ex-servicemen Contributory Health Scheme (ECHS). As on date about 45.05 Lakh ESM beneficiaries are covered under ECHS.

100 per cent FDI in defence sector

1340. SHRI P. BHATTACHARYA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government is planning to make provision for hundred per cent Foreign Direct Investment (FDI) in defence production sector; if so, the details thereof;

(b) if not, the reasons therefor; and

(c) the percentage of Foreign Direct Investment in defence production sector at present and the details of investment and performance of different plans being implemented under this?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH) : (a) to (c) The Government *vide* Press Note 7 of 2014 Series dated 26.8.2014 has notified revised FDI policy in defence sector, according to which FDI upto 49% is allowed in the sector through FIPB route and above 49% through approval of Cabinet Committee on Security (CCS) on case to case basis, wherever it is likely to result in access to modern and state-of-the-art technology in the country.